CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

T.A./61/00088/2020

M.A. 61/1428/2020

M.A. 61/1427/2020

This the 5th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Farhat Hussain Qadri, Age 58 years, S/o Sh. Late Ghulam Hassan Qadri, R/o 247 Narsingh Ghar, Srinagar. At present 13-B/D Green Belt Park, Gandhi Nagar, Jammu..

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(Advocate: Mr. K. Nirmal Kotwal)

Versus

- 1. Union Territory of Jammu & Kashmir, through Secretary to Govt. ARI & Training Department, Civil Secretariat, Jammu.
- 2. Secretary to Govt. General Administration Department, J&K Govt., Civil Secretariat, Jammu.
- 3. Principal Secretary Finance Department, J&K Govt., Civil Secretariat, Jammu.
- 4. Director Anti Corruption, Bureau Rail Head Complex, Jammu.

.....Respondents

(Advocate: - Mr. Amit Gupta, A.A.G.)

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

Heard.

At the outset, learned counsel for the applicant submits that the applicant is aggrieved of Govt. order No. 20-ARI of 2019 dated 24.10.2019 issued by respondent No. 1 whereby the applicant has been

attached with ARI and Training Department, Civil Secretariat, J&K Srinagar/Jammu. He further submits that the applicant is also aggrieved of OM No. ARI/SP-2019 dated 13.11.2019 whereby the respondents in alleged violation of Jammu & Kashmir Press (Gazetted) Service Recruitment Rules, 2008 are posting KAS Officer as General Manager, Ranbir Govt. Press, Jammu.

- 2. During course of arguments, learned counsel for the applicant submits that he does not wish to press his reliefs claimed by the applicant in (ii), (iii) & (iv) as the applicant is going to retire. He, however, submits that the applicant would be satisfied if direction be given to the respondents to re-consider the case of the applicant attaching him with ARI and Training Department Civil Secretariat, J&K, Srinagar/Jammu vide order No. 20-ARI of 2019 dated 24.10.2019, in a stipulated time period.
- 3. In view of limited prayer sought by the applicant, we deem it appropriate to dispose of this OA with a direction to the respondents to re-consider and decide the case of the applicant in accordance with law and while doing so, respondents shall take into consideration the contents of present O.A. Needless to say that the respondents shall consider and decide the case of the applicant in accordance with law and rules governing the same and communicate the decision to the applicant with a reasoned speaking order, within one month from the date of receipt of a certified copy of this order.

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- 4. In terms of above directions, OA is disposed of. MAs are also disposed of accordingly.
- 5. We make it clear that while disposing of the present OA, we have not expressed any opinion on the merits of the case.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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